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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 210/9/NCLT/AHM/2017



Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2018**

Name of the Company: B P Bansal Agritech Pvt Ltd
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	J. N. TIKKU	FCA	BP Bansal Agritech Pvt.	
2.	V AIBHAVI PARIKH	ADVOCATE	RESPONDENT	

ORDER

Learned FCA Mr. Tikku present for the Operational Creditor/ Petitioner. Learned Advocate Ms. Vaibhavi Parikh present for Respondent.

Objections is filed by the Respondent.

Petitioner prayed for time to file rebuttal document.

The Respondent shall file its objections, if any, within one week serving a copy in advance to the petitioner.

List the matter on 26.04.2018 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 5th day of April, 2018.